

FIR No. 34/2021  
PS : Sarai Rohilla  
U/s 186/353/307/506/34 IPC & 25/27/54/59Arms Act.  
State Vs. Tarun Kumar @ Tunna S/o Sri Umesh Kumar

(Through Video Conferencing)

23.04.2021

File taken up today on an application on behalf of accused Tarun Kumar @ Tunna.

Present: Ld. APP for the State  
Counsel for accused.

Ld. Counsel for the accused submits that bail application is to be filed before Ld. Sessions Court, therefore copy of charge-sheet supplied to the accused.

Heard.

Let copy of charge-sheet be supplied to the ld. Counsel for accused Tarun Kumar @ Tunna against proper acknowledgment.

At this stage, ld. Counsel for accused submits that he wishes to withdraw the bail application, filed before this court, of accused Tarun Kumar @ Tunna.

Heard. Allowed.

Accordingly, application is disposed of as withdrawn.

List it for purpose fixed on date already fixed i.e 12.05.2021.

(Charu Asiwali)  
MM-04/Central:  
Delhi/23.04.2021